

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): I beg to move for leave to introduce a Bill to provide for delivery of books to the National Library and other public libraries.]

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for delivery of books to the National Library and other public libraries."

The motion was adopted.

مولانا آزاد : میں پتھس کرتا
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[Maulana Azad: I introduce the Bill.]

SALT CESS BILL

The Minister of Production (Shri K. C. Reddy): I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess on salt for the purpose of raising funds to meet the expenses incurred on the salt organization maintained by Government and on the measures taken by Government in connection with the manufacture, supply and distribution of salt.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on salt for the purpose of raising funds to meet the expenses incurred on the salt organization maintained by Government and on the measures taken by Government in connection with the manufacture, supply and distribution of salt."

The motion was adopted.

Shri K. C. Reddy: I introduce* the Bill.

PRESS (OBJECTIONABLE MATTER) AMENDMENT BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to amend the Press (Objectionable Matter) Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Press (Objectionable Matter) Act, 1951."

The motion was adopted.

Dr. Katju: I introduce the Bill.

GOVERNMENT OF PART C STATES (AMENDMENT) BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to amend the Government of Part C States Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Government of Part C States Act, 1951."

The motion was adopted.

Dr. Katju: I introduce* the Bill.

INDIAN TARIFF (THIRD AMEND- MENT) BILL

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Karmarkar on the 14th instant:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration."

The Minister of Commerce (Shri Karmarkar): Mr. Speaker, Sir, I carefully followed the debate as it emerged yesterday and I propose to refer to the broad points that have arisen.

*Introduced with the recommendation of the President.